

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 444/AT/2019

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be established by Lakadia Vadodara Transmission Project Limited.

Petitioner : Lakadia-Vadodara Transmission Project Limited (LVTPL)

Respondents : Adani Green Energy MP Limited and Ors.

Date of Hearing : 10.1.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri Pulkit Sharma, Advocate, LVTPL
Ms. Harneet Kaur, Advocate, LVTPL
Shri Aryaman Saxena, Advocate, LVTPL

Record of Proceedings

Learned counsel for the Petitioner submitted that Sterlite Grid 18 Limited has been selected as successful bidder through the Tariff Based Competitive Bidding Process conducted by the Bid Process Coordinator (BPC), namely, PFC Consulting Limited for selection of bidder to acquire Transmission Service Provider to establish Transmission System for "WRSS-21(Part-B)-Transmission System strengthening for reliving over loadings observed in Gujarat intra-State system due to RE injections in Bhuj PS" on Build, Own, Operate and Maintain basis. Pursuant to bidding, Letter of Intent was issued to Sterlite Grid 18 Limited on 31.7.2019 and it acquired Lakadia-Vadodara Transmission Project Limited on 26.11.2019 upon execution of Share Purchase Agreement. Accordingly, the instant Petition has been filed for adoption of transmission charges under Section 63 of the Electricity Act, 2003. Learned counsel requested to adopt the transmission tariff discovered through competitive bidding process.

2. After hearing the learned counsel for the Petitioner, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**